

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SIXTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOS: 22692, 24624 AND 27523 OF 2025

W.P.No.22692 of 2025

Between:

Md. Kuthubuddin, S/o. Md. Bashu Miya, aged about 46 years, Rio. H.No.2-64/2/1/5, N.T.R. Nagar, Gopanpally, Near Jalaal Masjid, Serilingampally Mandal, Ranga Reddy District - 500 046, Telangana State.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Minority Welfare Waqf Department, Secretariat, Hyderabad.
2. Md. Asadullah, S/o. Md. Abdullah, aged about 57 years, Self-styled Chief Executive Officer, Telangana State Waqf Board, Razzak Manzil, Haj House, Opp. Public Garden, Nampally, Hyderabad 500 001.
3. The Telangana State Waqf Board, Rep. by its Chief Executive Officer, Razzak Manzil, Haj House, Opp. Public Garden, Nampally, Hyderabad - 500 001.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ declaring that the action of the 1st respondent in enabling in a circuitous manner to officiate the 2nd respondent as Chief Executive Officer of the Telangana State Waqf Board vide G.O.Rt.No.54, dated 02.07.2025 in gross violation of Section 23 of the Waqf Act, 1995, as amended by the Waqf Amending Act, 2025, is patently illegal and malafide apart from being contemptuous and contrary to the orders passed in

I.A.No.1 of 2025 in LPA.No.1 of 2025, dated 20.06.2025 and consequently set aside the said G.O.Rt.No.54, dated 02.07.2025 as also G.O.Rt.No.72, dated 12.09.2024 and direct the 1st respondent to forthwith remove the 2nd respondent from the office of the Chief Executive Officer of Telangana State Waqf Board and further direct the 1st respondent to appoint an eligible person (Muslim or Non-Muslim) who is a government servant not below the rank of Joint Secretary as the regular Chief Executive Officer of the Telangana State Waqf Board.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent to forthwith remove the 2nd respondent from the office of the Chief Executive Officer of Telangana State Waqf Board to prevent the 2nd respondent to continue to commit mismanagement and maladministration of the Waqf properties, pending disposal of the writ petition.

Counsel for the Petitioner : SRI RAMACHANDAR RAO VEMUGANTI

Counsel for the Respondent No.1 : G.P FOR SOCIAL WELFARE

Counsel for the Respondent No.2 : SRI B.MAYUR REDDY, SENIOR COUNSEL REPRESENTING SRI SAINI ARAVIND,ADVOCATE

Counsel for the Respondent No.3 : SRI MIRZA SAFIULLA BAIG

W.P.NO: 24624 OF 2025

Between:

Mohammed Abdul Khaliq., S/o. Mohammed Abdul Qadeer, aged about 28 years, R/o. H.No.12-11-1150, Warasi Guda, Hyderabad, Telangana State 500 061.

.....PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Minority Welfare Department, Secretariat, Hyderabad.
2. Md. Asadullah, S/o. Md. Abdullah, aged about 57 years, Self-styled Chief Executive Officer, Telangana State Waqf Board, Razzak Manzil, Haj House, Opp Public Garden, Nampally, Hyderabad 500 001.
3. The Telangana State Waqf Board., rep. by its Chief Executive Officer, Razzak Manzil, Haj House, Opp Public Garden, Nampally, Hyderabad 500 001.

4. Syed Azmathullah Hussaini, S/o. Syed Noorullah Hussaini, Chairman, Telangana State Waqf Board, Razzak Manzil, Haj House, Opp Public Garden, Nampally, Hyderabad-500 001.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Quo Warranto or any other appropriate writ declaring quo warranto restraining the 2nd respondent from occupying/functioning/styling himself as the Chief Executive Officer of 3rd respondent - Telangana State Waqf Board in as much as he does not have the requisite eligibility/qualification as contemplated by Section 23 of the Waqf Act, 1995 as also the The Waqf (Amended) Act, 2025 and direct the 1st respondent to appoint a regular Chief Executive Officer in accordance with law.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent restraining him from styling/functioning as Chief Executive Officer of the 3rd respondent Telangana State Waqf Board, in any respect whatsoever, pending disposal of the writ petition.

Counsel for the Petitioner : SRI SYEDA SANIA TARANNUM

Counsel for the Respondent No.1 : G.P FOR SOCIAL WELFARE

Counsel for the Respondent Nos.2 & 4: SRI B.MAYUR REDDY, SENIOR COUNSEL REPRESENTING SRI SAINI ARAVIND, ADVOCATE

Counsel for the Respondent No.3 : SRI MIRZA SAFIULLA BAIG

W.P.NO: 27523 OF 2025

Between:

Mohammed Abdul Khaliq, S/o. Mohammed Abdul Qadeer, aged about 28 years, R/o. H.No.12-11-1150, Warasi Guda, Hyderabad, Telangana State - 500 061.

.....PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Minority Welfare Department, Secretariat, Hyderabad.
2. The Telangana State Waqf Board, rep. by its Chairman, Razzak Manzil, Haj House, Opp. Public Garden, Nampally, Hyderabad - 500 001.
3. The State of Telangana, rep. by its Principal Chief Secretary, Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ declaring that the action of the 1st and 3rd respondents in maintaining indifference and lull in not appointing an in-charge Chief Executive Officer or regular Chief Executive Officer to the office of the Chief Executive Officer of the 2nd respondent- Telangana State Waqf Board after issuance of G.O.Rt.No.67, dated 12.08.2025, is arbitrary, illegal and atrocious and against public interest and consequently direct the 1st and 3rd respondents to forthwith appoint an in-charge Chief Executive Officer or regular Chief Executive Officer to the office of the Chief Executive Officer of the 2nd respondent - Telangana State Waqf Board for safeguarding the affairs of the Waqf Board and to prevent encroachments on the waqf properties and look after the day-to-day functioning including payment of salaries to the staff and employees of the waqf board, in the interest of justice.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st and 3rd respondents to forthwith appoint an in-charge Chief Executive Officer (if not a regular Chief Executive Officer) to the office of the Chief Executive Officer of the 2nd respondent - Telangana State Waqf Board without any loss of time/immediately/forthwith in the interest of justice, pending disposal of the writ petition.

**Counsel for the Petitioner : Ms. AYESGHA IRAM, COUNSEL REPRESENTING
SRI LARAIB ABU TOUF, ADVOCATE**

Counsel for the Respondent No.1 : GP FOR SOCIAL WELFARE

Counsel for the Respondent No.2 : SRI MIRZA SAFIULLA BAIG

**Counsel for the Respondent No.3 : SRI MOHAMMED IMRAN KHAN,
ADDITIONAL ADVOCATE GENERAL**

The Court made the following COMMON ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.22692, 24624 and 27523 of 2025

DATED: 16.03.2026

W.P.No.22692 of 2025:

Between:

Md. Kuthubuddin, S/o.Md. Bashu Miya

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Minority Welfare – Waqf Department,
Secretariat, Hyderabad & 2 others

... Respondents

W.P.No.24624 of 2025:

Between:

Mohammed Abdul Khaliq, S/o. Mohammed Abdul Qadeer

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Minority Welfare Department,
Secretariat, Hyderabad & 3 others

... Respondents

AND

W.P.No.27523 of 2025:**Between:**

Mohammed Abdul Khaliq, S/o. Mohammed Abdul Qadeer

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Minority Welfare Department,
Secretariat, Hyderabad & 2 others

... Respondents

COMMON ORDER:

Ms. Ayesgha Iram, learned counsel representing Mr. Laraib Abu Touf, learned counsel, appears for the petitioner in W.P.No.27523 of 2025.

Mr. Mohammed Imran Khan, learned Additional Advocate General appears for the respondent-State.

Mr. B.Mayur Reddy, learned Senior Counsel representing Mr. Saini Aravind, learned counsel, appears for respondent No.2 in W.P.Nos.22692 and 24624 of 2025.

Mr. Mirza Safiulla Baig, learned counsel appears for the respondent-Telangana State Waqf Board.

2. Learned counsel for the petitioner in W.P.No.27523 of 2025 submits that the relief prayed for in the instant writ petitions had become infructuous in view

of the subsequent development. Therefore, the matters may be disposed of as infructuous.

3. Learned counsel for the other side also agrees to the said submission.
4. Therefore, the instant Writ Petitions are disposed of as infructuous.

However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.SREENIVASA REDDY
ASSISTANT REGISTRAR

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SECTION OFFICER

To

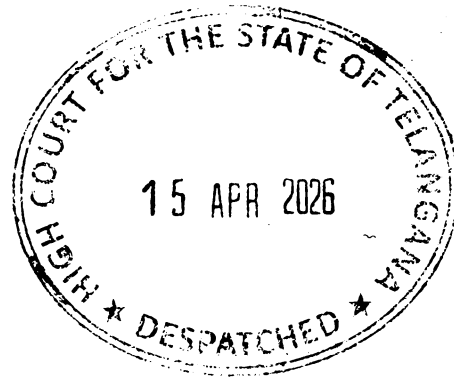
1. The Principal Secretary, Minority Welfare Department, Secretariat, State of Telangana at Hyderabad.
2. The Chairman, Telangana State Waqf Board, Razzak Manzil, Haj House, Opp. Public Garden, Nampally, Hyderabad - 500 001.
3. The Principal Chief Secretary, Secretariat, State of Telangana at Hyderabad.
4. Two CCs to GP FOR SOCIAL WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
6. One CC to SRI LARAIB ABU TOUF, Advocate [OPUC]
7. One CC to SRI MIRZA SAFIULLA BAIG, Advocate (OPUC)
8. One CC to SRI SYEDA SANIA TARANNUM, Advocate (OPUC)
9. One CC to SRI SAINI ARAVIND, Advocate (OUPC)
10. One CC to SRI RAMACHANDAR RAO VEMUGANTI, Advocate (OPUC)
11. Two CD Copies

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HIGH COURT

DATED:16/03/2026



COMMON ORDER

**WP.Nos.22692, 24624
AND 27523 OF 2025**

**DISPOSING OF ALL THE WRIT PETITIONS
AS INFRUCTUOUS WITHOUT COSTS.**

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